

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBRARY

No. O.A. 350/01130/2015

Date of order : 09.07.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

S.N. Kayal,
 Son of Late Sailendranath Kayal,
 Aged about 44 years,
 By faith Hindu,
 Worked as Section Officer,
 P & T SW & TC Audit Office at Kolkata,
 Resides at House No. 12,
 Village and Post Office – Joka,
 P.S. – Thakurpukur,
 South 24 Parganas,
 Pin Code – 743512. ^{St. 12}

---Applicant

1. The Union of India,
 Through the Secretary,
 Ministry of Post and Communication,
 Dak Bhavan,
 New Delhi – 110 001.

2. The Director General of Audit,
 Post & Telecommunications,
 Sham Nath Marg, (Near Old Secretariat),
 Delhi – 110 054.

3. The Audit Officer (Admn. II),
 Post and Telecommunications,
 SW & TC Office,
 33, BBD Bag (South),
 Kolkata – 700 001.

---Respondents

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. S.K. Bhattacharya, Counsel

Abhijit

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Ld. Counsel for the applicant and respondents are both present.

2. Ld. Counsel for the applicant submits that being aggrieved at non-receipt of compassionate allowance as admissible under Rule 41 of the CCS (Pension) Rules, the instant O.A. has been filed seeking the following relief:-

"An order do issue directing the respondent authorities to grant Compassionate Allowance in favour of the applicant admissible under Rule 41 of the Central Civil Service (Pension) Rules at an early date."

3. Ld. Counsel for the applicant also submits that a representation dated 9.6.2015 (Annexure "A-3" to the O.A.) is pending with the respondent authority, who is respondent No. 2, namely the Director General of Audit, Post & Telecommunications and the applicant's purpose will be served if a direction is issued to dispose of the representation within a specific time frame. Ld. Counsel for the respondents, however, does not object to the same.

4. Accordingly, without going into the merits of the case, we direct the respondent No. 2 to dispose of the said representation dated 9.6.2015 annexed at Annexure "A-3 to the O.A." within six weeks from the date of receipt of a copy of this order by passing a reasoned and speaking order in accordance with law and to communicate the decision forthwith to the applicant. In case the decision arrived at is in favour of the applicant, then the compassionate allowance as claimed for, may be granted in favour of the applicant within a further six weeks from the date of such decision.

5. The O.A. is disposed of accordingly. There shall be no order as to costs.

(Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member